

Preconception And Pre-Natal Diagnostic Techniques (Prohibition Of Sex Selection) Haryana Validation Act, 2009

19 of 2009

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Preconception And Pre-Natal Diagnostic Techniques (Prohibition Of Sex Selection) Haryana Validation Act, 2009

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An ACT to validate certain appointments of Appropriate Authorities for the whole of the State of Haryana, made under the provisions of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, and the actions taken by them, in its application to the State of Haryana. Be it enacted by the Legislature of the State of Haryana in the Sixtieth Year of the Republic of India as follows :--

1. Short Title :-

Act may be called the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Act, 2009.

2. Validation :-

Notwithstanding anything contained in sub-section (2) of section 17 of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, any judgement, dcree or order of any court or other authority to the contrary, the appointments in respect of Appropriate Authorities for the whole of the State of Haryana, made, vide Haryana Government, Health Department. Notification No. I/18/88-2HB-II-97, dated the 24th October, 1997, in exercise of the powers conferred by sub-section (2) of section 17 of the provisions of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994, which could not be got published in the Official Gazette as per requirements of the said section, shall be deemed to have been validly made in accordance with the provisions of the said Act and accordingly.--

(i) all acts, proceedings or things done or actions taken or which may be done or taken by the said Appropriate Authorities and by the State Government or by any Officer of the State Government or by any authority in connection with the Appropriate Authorities for the whole of the State of Haryana shall, for all purposes, be deemed to be, and to have always been done and are taken in accordance with law and shall not be called in question before any court of law;

(ii) no suit or other proceedings shall be maintained or continued in any court or before any authority for the cancellation of appointments so made; and

(iii) no court or authority shall enforce a decree or order directing the cancellation of appointments so made.

3. Repeal And Saving :-

(1) The Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Ordinance, 2009 (Haryana Ordinance No. 6 of 2009), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.